

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

C.P.NO.174/2002 IN O.A.NO.1782/1999

Tuesday, this the 29th day of October, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (A)

Jag Parvesh Chandra Kaushal  
s/o Shri M.L. Kaushal  
r/o 206, Police Colony  
Hauz Khas, New Delhi-16

(By Advocate: Shri Shyam Babu) ...Applicant

Versus

Smt. Meeta Nambiar  
Commissioner for Departmental Inquiries  
Central Vigilance Commission  
Satarkta Bhavan, Block-A  
GPO Complex Room No.210-D  
INA, New Delhi

(By Advocates: Shri K.N. Balgopal & Shri H.K. Gangwani) ...Respondent

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

The matter as such has been argued, but it becomes unnecessary for us to ponder further in this regard because, by and large, the present order is being passed with the consent of the parties.

2. While disposing of the OA No.1782/99 on 24.8.2000, this Tribunal had directed:-

"10. Before we express any view in this matter we consider it fit and proper that in the first instance applicant's aforesaid representation dated 26.7.99 should be disposed of by Respondent No.2 in accordance with law.

11. Accordingly we dispose of this O.A. at this stage with a direction to Respondent No.2 to dispose of applicant's representation dated 26.7.99 by a detailed, speaking and reasoned order in accordance with law after giving applicant a reasonable opportunity of being heard in person within two months from the date of receipt of a copy of

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this order. Till the disposal of applicant's aforesaid representation dated 16.7.99 pursuant to this direction, Respondent No.2 should not compel applicant to disclose his defence. If after disposal of the aforesaid representation, applicant is still aggrieved, it will be open to him to agitate his grievance in accordance with law, if so advised.

12. The O.A. is disposed of in terms of Paragraph 11 above. No costs."

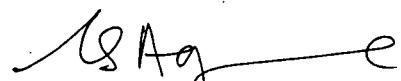
3. Smt. Meeta Nambiar, respondent is present in the Court. She has shown her regrets and tendered unconditional apology which we accept.

4. Learned counsel for respondent state that they shall inform the Central Vigilance Commission about the present order, who would appoint the necessary incumbent in place of the present respondent within a month from today and thereafter, the said person shall be directed to comply with the directions of this Tribunal within a period of one month thereafter.

5. Subject to aforesaid, the rule is discharged.



(S.A.T. Rizvi)  
Member (A)



(V.S. Aggarwal)  
Chairman

/sunil/